

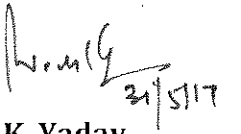
F. No. Stds/Imports (PU)/FSSAI-2017
Food Safety and Standards Authority of India
(A Statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 31st May, 2017

Order

1. Patients with certain life threatening disease conditions are sometimes prescribed by their doctor special food formulations that are not manufactured in India, but are required to be imported. It has come to the notice of the FSSAI that patients find it difficult to procure these foods in the absence of knowledge of regulations and procedures that would enable them to import such special food formulations.
2. To facilitate such patients and their relatives, it is hereby clarified that, the person bringing such articles of food for his personal use via courier or any mode of transport are required to submit the signed declaration in FORM- 7 as annexed to Authorised officer of FSSAI/Customs either personally or through email. This requirement would be sufficient to import of special food formulations for personal use.

This issues with the approval of the Competent Authority.


S. K. Yadav
Director (Imports)

Enclosure: As above

1. Director (Customs), Room No. 159A, Ministry of Finance, Department of Revenue, North Block, New Delhi-110001:- with a request to circulate to all officials of Customs Department working as Authorised Officers.
2. All Authorised Officers, FSSAI:- with the direction to make it known to all concerned.
3. CITO, FSSAI for uploading this order on the FSSAI Website.

FORM- 7

[Sec Regulation 7 (1)]

(For imported food consignment meant for Personal Use)
Declaration and undertaking by Importer

I/ We, _____, resident(s) of _____ do hereby declare and undertake that:

1. I/We have imported ____ <Name of food> ____ from ____ <country of origin of consignment> ____ vide ____ <Bill of Entry number> ____ dated _____;
2. The above consignment of ____ < Net weight or unit> ____ will be solely used for personal consumption;
3. No part of the aforementioned consignment will be sold/ released into the domestic market in any manner;
4. I am holding Passport Number _____ issued from ____ <name of the country> ____ which is valid up to _____. (*Applicable in case of Foreigners/ NRIs only).
5. I shall be responsible and liable for any contravention of the FSSA Act, 2006 and Rules & Regulations made there under.

I affirm that all information given above is true and correct to the best of my/our knowledge and belief.

	Signatures of the Importer with Stamp/ Seal
	Name: _____
Place: _____	Address: _____
Date: _____	Contact Nos: _____